



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**

Srinagar, the 30<sup>th</sup> September, 2019

SRO; - 555 Whereas, on 04-10-2016 Police Station Yaripora received an information to the effect that 1. Khalid Hussain Malik @ Muna Molvi S/O Gh Hassan Malik R/O Kanjikulla and 2. Reyaz Ahmad Wani S/O Sonaullah Wani R/O Matibugh have prepared Arwani Islamabad Chalo Posters with the intention to gather crowds for committing subversive activities in South Kashmir. The accused were sorting these posters in the house of Gh Hassan Malik and were conspiring to paste these posters in Arwani area for gathering of miscreants.

2. Whereas, a case FIR No. 114 of 2016 u/s 13 ULA(P) Act was registered at Police Station Yaripora and investigation was taken up; and

3. Whereas, during the course of investigation site plan of place of occurrence was prepared. During search of the house in question accused 1. Khalid Hussain Malik @ Muna Molvi S/O Gh Hassan Malik R/O Kanjikulla and 2. Reyaz Ahmad Wani S/O Sonaullah Wani R/O Matibugh managed to escape from the spot, however accused Gh Hassan Malik S/O Satar Malik R/O Kanjikulla was apprehended on spot and from his house 45 number of "Arwani Islamabad Chalo Posters" was recovered and recovery memo was prepared. Statement of witnesses acquainted with facts and circumstances were recorded u/s 161 Cr.PC, besides statement of material witness was also recorded u/s 164-A Cr.PC. Investigation conducted has prima facie established the commission of offences punishable u/s 13 UAP Act against accused Khalid Hussain Malik S/O Gh Hassan Malik R/O Kanjikulla, Gh Hassan Malik S/O Satar Malik R/O Kanjikulla and Reyaz Ahmad Wani S/O Sona Ulla Wani R/O Matibugh and investigation of case has been concluded as proved against them. All the three accused have been arrested in the case and have been released on bail by the orders of the Hon'ble Court; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Khalid Hussain Malik S/O Gh Hassan Malik R/O Kanjikulalla ,2. Gh Hassan Malik S/O Satar Malik R/O Kanjikulalla and 3. Reyaz Ahmad Wani S/O Sona Ulla Wani R/O Matibughfor the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.116/2016 of P/S Yaripora.

By order of Government of Jammu and Kashmir.

Sd/-

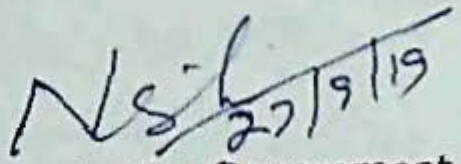
Principal Secretary to the Government  
Home Department

Dated: 30 .09.2019

No. Home/Pros/81/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-166/S/2019/30243-45 dated 23/04/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department